

AUDIT REPORT

PART-3

SCHEDULE-II

Computation of Net Turn-Over of Sales liable to Composition				
Sr. No.	Particulars	As per Return (Rs.)	As per Audit (Rs.)	Difference (Rs.)
1	2	3	4	5
1)	Gross Turn-Over of Sales, including taxes as well as Turn-over of Non-Sales Transactions like Value of Branch Transfers/ Consignment Transfers and job work charges			
2)	Less: - Turn-Over of Sales (including taxes thereon) including inter-state Consignments and Branch Transfers Covered under Schedule I, III, IV or V			
3)	Balance:- Turn-Over Considered under this Schedule (1-2)			
4)	RETAILER			
a)	Total Turn-Over of Sales			
b)	Less:-Turn-Over of sales of goods excluded from the Composition Scheme			
c)	Less:-Other allowable deductions such as Goods Returns etc.			
d)	Balance: Net Turn-Over of sales liable to tax under Composition Scheme (a) – (b+c)			
5)	RESTAURANT, CLUB, CATERER ETC			
a)	Total Turn-Over of Sales			
6)	BAKER			
a)	Total Turn-over of Sales			
7)	SECOND HAND MOTOR VEHICLES DEALER			
a)	Total Turn-Over of Sales			
b)	Less: Allowable deductions			
c)	Balance: Net Turn-Over of sales liable to tax under composition option (a – b)			

8)	Total Turn-Over of Sales liable to tax under composition option [4(d) +5(a) +6(a) +7(c)]					
9)	Computation of Tax Payable under the MVAT Act					
	Rate of Tax (%)	As per Returns		As per Audit		Difference in Tax Amount (Rs.)
		Turn-Over of Sales liable to tax (Rs.)	Tax Amount (Rs.)	Turn-Over of Sales liable to tax (Rs.)	Tax Amount (Rs.)	
1	2	3	4	5	6	7
a)	4.00					
b)	5.00					
c)	6.00					
d)	8.00					
e)						
TOTAL						
10) Computation of Purchases Eligible for Set-off						
Sr. No.	Particulars		As per Returns	As per Audit	Difference	
a)	Total Turn-Over of purchases including taxes, value of Branch Transfers, Consignment Transfers received and Labour/ job work charges					
b)	Less:-Turn-Over of Purchases covered under Schedule I, III, IV or V					
c)	Balance:-Turn-Over of Purchases considered under this Schedule (a-b)					
d)	Less:-Value of Goods Return (inclusive of tax), including reduction of purchase price on account of rate difference and discount.					
e)	Less:-Imports (Direct imports)					
f)	Less: - Imports (High seas purchases)					
g)	Less: - Inter-State purchases					

h)	Less:- Inter-State Branch Transfers, Consignment Transfers received					
i)	Less:- Within the State Branch Transfers, Consignment Transfers received where tax is to be paid by an Agent					
j)	Less: - Within the State purchases of taxable goods from un-registered dealers					
k)	Less:- Purchases of taxable goods from registered dealers under MVAT Act, and which are not eligible for set-off					
l)	Less:- Within the State purchases of taxable goods fully exempted from tax u/s 8 other than purchases under section 8(1)					
m)	Less:- Within the State purchases of tax-free goods specified in schedule “A”					
n)	Less:- Other allowable deductions, if any (Please Specify)					
o)	Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off [c]-[d+e+f+g+h+i+j+k+l+m+n]					
11)	Tax rate wise break-up of Purchases from registered dealers eligible for set-off as per Box 10(o) above					
Sr. No.	Rate of Tax (%)	As per Returns		As per Audit		Difference in Tax Amount (Rs.)
		Net Turn-Over of Purchases Eligible for Set –Off (Rs.)	Tax Amount (Rs.)	Net Turn-Over of Purchases Eligible for Set –Off (Rs.)	Tax Amount (Rs.)	
1	2	3	4	5	6	7
a)	4.00					
b)	5.00					
c)	6.00					

d)	8.00					
e)						
TOTAL						

12) Computation of set-off claimed.						
Sr. No.	Particulars	As per Return		As per Audit		Difference in Tax Amount (Rs.)
		Purchase Value Rs.	Tax Amount	Purchase Value Rs.	Tax Amount	
a)	Within the State purchases of taxable goods from registered dealers eligible for set-off as per Box 11 above					
b)	Less: - Reduction in the amount of set off u/r 53 (1) of the corresponding purchase price of (Schedule C, D & E) the goods					
	Less: - Reduction in the amount of set off u/r 53 (2) of the corresponding purchase price of (Schedule B, C, D & E) the goods					
c)	Less: - Reduction in the amount of set off under any other Sub-rule of rule 53					
d)	Amount of Set-off available (a) – (c+b)					

13) Computation of Tax Payable				
Sr. No.	Particulars	As per Return (Rs.)	As per Audit (Rs.)	Difference
13A) Aggregate of credit available for the period covered under Audit.				
a)	Set-off available as per Box 12 (d)			
b)	Amount already paid (Details to entered in Annexure-A)			
c)	Excess Credit if any, as per Schedule I, III, IV, or V to be adjusted against the liability as per this Schedule			

d)	Adjustment of ET paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002/ Motor Vehicle Entry Tax Act, 1987			
e)	Amount Credited as per Refund adjustment order. ((Details as per Annexure-A)			
f)	Any other (Please Specify)			
g)	Total Available Credit (a+b+c+d+e+f)			

13B) Sales tax payable and adjustment of CST / ET payable against available credit				
a)	Sales Tax Payable as per Box 9			
b)	Excess Credit as per this Schedule adjusted on account of M.VAT payable, if any, as per Schedule I, III, IV or V			
c)	Adjustment on account of CST payable as per Schedule VI for the period under Audit			
d)	Adjustment on account of ET payable under the Maharashtra Tax on Entry of Goods into Local Areas Act, 2002/Motor Vehicle Entry Tax Act, 1987			
e)	Amount of Sales Tax Collected in Excess of the amount of Sales Tax payable, if any (As per Box 6A)			
f)	Interest Payable under Section 30 (2)			
g)	Total Amount (a+b+c+d+e+f)			
13C) Tax payable or Amount of Refund Available				
a)	Total Amount payable as per Box 13B(g)			
b)	Aggregate of Credit Available as per Box 13A(g)			
c)	Total Amount Payable (a-b)			
d)	Total Amount Refundable (b-a)			